SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu); Madam, please allow me to speak for one second-(*Interruptions*).

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): माननीय उपसभापति महोदया, मैं ग्रापसे एक मिनट को ग्रनुमति चाहता हूं। यहां दिल्ली में एक जिमखाना क्लब है। उस जिमखाना क्लब में कल कुछ साँसदों ने जाने का प्रवास किया। महोदया, जिमखाना क्लब का यह नियम हैं कि जो भारतीय वेषभूषा है– घोती ग्रौर कुर्ता--- उसे पहनकर वहां नहीं जा सकते । महोदया, मैं इस बात को मानता हूं कि यह प्राइवेट क्लब है लेकिन यह 27 एकड़ सरकारो जमीन पर बना हुग्रा है। यह जिमखाना क्लव तो गुलामी का प्रतीक है, ग्रंग्रेजों के जमाने की निशानी है।

महोदया, मेरा निवेदन है कि संसद को इस तरह का कानून बनाना चाहिए कि जिसस कोई भी प्राइवेट क्लब देशी वेणभूषा पर रोकन लगा सके । धोती-कुर्ता पहने सांसद कल जिमखाना क्लब गए थे...(व्यवधान)

उपलगापति : एक मिनट, मालवीय जी । मैं आपकी भावनाओं से सहमत हूं कि इस देश में हरेक को अपना लिबास पहनने का अस्तियार होना चाहिए । चाहे धोनी-कुर्ता पहनें, चाहे साड़ी पहनें, चाहे पेंट पहनें, कुछ भी पहनें मगर यह चूंकि प्राइवेट क्लब है इसलिए आज के नियमों के मुताबिक उसमें हम हस्तक्षेप नहीं कर सकते ।

श्वी सत्य प्रकाश मालवीय: 27 एकड़ सरकारों जमीन का दुरुपयोग हो रहा है। महात्मा गांधी, राजेन्द्र प्रभाव, आचार्य कृपलानी ग्रांर जथप्रकाण नारायण जी जैसे लोग यदि जोलित होते तो ऐसा नहीं होता। महोदगा, मेरा निवेदन है कि यह सारे राष्ट्र का अपमान है।

श्री राम नरेश यादव (उत्तर प्रदेश): महोदया, इसके नियमों, में कुछ परिवर्तन किया जाना चाहिए ।

उपसमापति : वह तो जब होगा तब होगा मगर आज जो हालात हैं वह तो रहेंगे । आप हाऊस में कोई भी डीसेंट लिवास पहनकर आ सकते हैं, में आव्जेक्ट नहीं करूंगी। जहां मेरा ज्यूरिसडिक्शन है वहां आपको कपड़ों के लिहाज से हर चीज की इजाजत है।

of a Party Leader

SHRI P. SHIV SHANKER); Ma-gal). -Madam, don't stretch it too far. (*Interruptions*). The Leader of the opposition.

SHRI DIPEN GHOSH (West Ben-dam, I would like to bring  $t_0$  your kind notice that just now, the anti-reservation agitationists have forced themselves into Jawahar Bhavan and have broken the glass panes. The misfortune is that there is no police to protect it. May I request the Leader of the House to take some action and see... (Interruptions)...

THE DEPUTY CHAIRMAN: I will ask the Government to protect Jawahar Bhavan and every other place which is being attacked.

# REPORTED PRO-SATI STAND OF A PARTY LEADER

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): Madam, please permit me to raise a matter which I have been trying to raise from yester Yesterday some other issues day. were taken up. Yesterday we passed the National Commission on Women Bill. The entire House unanimously Bill... (Intsrrupapproved the tions)... reservations. The Government have been saying that they want to give status to involvement in national women. development, share in the power structure, development of women and so many things. Madam, we know that the previous Congress Government headed by Shri Rajiv Gandhi has passed the Sati Act. Till today, it is such a pernicious... (Interruption).

THE DEPUTY CHAIRMAN: Anti-Sati.

SHRIMATI JAYANTHI NATARA-JAN; It is called the Prevention of

#### 219 Reported Pro-Sad [RAJYA SABHA] Stand

## [Shrimati Jayanthi Natarajan]

Sati Act. It is such a pernicious practice. In fact, it is- not even a practice. It is going back to the stone ages. It is uncivilised and barbaric to think that a women should go... (Interruptions). I am sure every single Member of this House will agree with me that it is a shame and a slur on the civilised society and India that today we are even talking about something like 'Sati' in India. We should not even, be talking about it. In these circumstances, the Abolition of Sati Act was passed by the Congress Government and according to that, even the glorification of 'Sati' which means 'the observance of any ceremony or supporting justifying or propagating the pratice of Sati in any manner'-this is on the A'ct- is an offence and it is punishable with imprisonment. Secondly, if anybody is convicted under the Act, he or sne should immediately be disqualified from the Membership of Parliament. We have amended the Representation of the People Act to that effect. This is section 8-A of the Representation of the People Act.

THE DEPUTY CHAIRMAN: Please be brief because we are not discussing 'Sati' as now.

SHRIMATI JAYANTHI NATRA-JAN; Only one more second, Madam. I do not want to take the time of the House. We have amended the Representation of the People Act to the effect that if any Member is convicted of an offence under the Sati Act, he should be immediately disqualified and cannot stand for another election. In these circumstances, a senior Vice-President of the BJP has publicly supported 'sati' and yesterday, she has gone on record in the other House. I am not referring to those proceedings.

THE DEPUTY CHAIRMAN: No mention of the other House or the proceed) tigs of the other House.

SHRIMATI JAYANTHI, NATARAJAN; She has publicly reiterated her stand on 'sati'. If this Government is really serious, it is not enough *to* say so. To say, 'I am against voluntary 'sati' but if a woman wants to go and commit suicide or die On her husband's pyre, it is Hindu religion' still amounts to glorifying 'sati'. Therefore, I demand that the Central Government should immediately prosecute the person concerned, take action against her and see that she is disqualified. Otherwise, nobody is serious about 'Sati'.

THE DEPUTY CHAIRMAN; Shri Atalji. *(Interruptions).* We are not discussing 'sati'. There is no discussion. There is no question of party representation, of it. We all know everybody's view. I am only allowing him because the Member belongs to that party.

श्री इटल बिहारी वाजपेयी (मध्य प्रदेश) : महोदया,...

कुछ माननीय सदस्यः ये क्यों वोल रहे हैं ?...(व्यवधान)

उपसभापति : क्योंकि वी॰ जे० पी० के वाइस प्रेसिडेंट का नाम लिया गया है... (व्यवधान)

श्री अटल बिहारी वाजपेयी अगर मेरी पार्टी का नामन लिया जाता तो मैं खड़ान होता...

उपसमापतिः मैंने इसीलिए आपको ऐलाउ किया...

श्री ग्रटल बिहारी वाजपेयी: इसीलिए मैं बड़ा हुया ... (व्यवधान)

उपसभापति : आप तात तो करने दीजिए उनको बोलने दीजिए, अपनी बात कहने दीजिए...

श्री ग्रह हिारो बाजपेयी : महोदया, भारती । तत्ता पार्टी की इन न ाल पर नीति स्पष्ट है। हम सती प्रथा के खिताफ़ हैं, उसे मनाप्त कर देने के श्क्ष में हैं और हम यह स्वीणार नहीं करते कि कोई इच्छा से जलने के लिए तैवार होगा। अगर शोक के हारण जन्माद में कोई तैयार भी हो तो जैसे सतम-इत्या करने भने और लोगों को रोता जाता है उसे भी रोता जाना चाहिए। लेकिन पहोरा, इन नाल पर राजमाता विजा राजे गिधिया के िवार अलग हैं, बह उनके व्यक्तिगत रिचार हैं, वह पार्टी के िवार नहीं हैं।

विरक के नेता (श्रो पो॰ शिवशंक ): हम गणने पाणा करते हैं कि आप उनके खिताफ़ डिनिप्लितरी ऐक्शत लेंगे।

डाः रत्नाकर पाण्डेय (उत्तर प्रदेश) : आप हा दल उनके खिताफ क्या हार्रवाई कर उड़ा है?...(व्यवद्यान)

THE DEPUTY CHAIRMAN: Now that matter is over. 'Sati' is over now. (Interruptions)

SHRI GURUDAS DAS GUPTA (West Bengal); Madam, please allow me.

THE DEPUTY CHAIRMAN: On -what? About 'Sati'?

SHRI GURUDAS DAS GUPTA: Whoever might be the person.... if any offence to law is committed by her law should take its own course. It should take its own course. I have no hesitation in demanding ... (Interruptions)... the lawful action against that person in accordance with the provisions of the Sati Act.

\_\_(Interruptions)..

THE DEPUTY CHAIRMAN: No, no more discussion.

SHRI GURUDAS DAS GUPTA: At the same time. I do not understand how such a lady is allowed to occupy such an important position.

of a Party Leader

THE DEPUTY CHAIRMAN: You have made your point. Now, no more discussion on this.

DR. RATNAKAR PANDEY: \*

SHRIMATI SATYA BAHIN (Uttar Pradesh); \*

DR. ABRAR AHMED KHAN (Rajasthan): \*

THE DEPUTY CHAIRMAN: That matter is being settled. Please take your seats. That matter is being settled. It is beyond the point. Sati issue is also settled.

SHRI ATAL BIHARI VAJPAYEE: The hon. Member has used two unparliamentary words about the lady which should not go on record.

DR AHMED ABRAR KHAN: SHRIMATI SATYA BAHIN: \* DR.

**RATNAKAR PANDEY: \*** 

THE DEPUTY CHAIRMAN: I request the Members to take their seats. I will look into the record. Atalji, 1 will look into the record. Shri R. S. Naik .... (Interruption) .. I said that matter is over. Take your seats; It is not going on record. Please take your seats and don't disturb the House. I say, take your seats. Now, I am going to take Special Mentions.

#### DR. RATNAKAR PANDEY; \*

THE DEPUTY CHAIRMAN: It is not going on record. I said, it ia not going on record.

Dr. Pandey, sit down;	otherwise, I
will take action against	you. I will
not allow anybody. Take	your seat. I

\*Not recorded. पाण्डेय जा माप बैठ जाइये। मैंने कल भी आपसे कहा था ... (व्यवधान)

[The Deputy Chairman]

Special

am not allowing anybody. Only the Special Mention will go on. Mr. E. S Naik.

DR. RATNAKAR PANDEY: \*

THE DEPUTY CHAIRMAN; Sit down. Take your seat. I said, take your seat. Nothing will go on record. I said, now the matter is over. Yes. Mr. Naik.

DR RATNAKAR PANDEY; \*

SHRI DIPEN GHOSH\* ("West Bengal); \*

DR. RATNAKAR PANDEY; \*

THE DEPUTY CHAIRMAN: No, I am not allowing anybody. I will see the record. I said, I will see the record and I will ascertain that; nothing unparliamentary -will go on record. It is not going on record.

#### DR. RATNAKAR PANDEY; \*

#### THE DEPUTY CHAIRMAN-

I will see that you are not in this House when I am presiding. I will have to take action. Yesterday also, I told you ------

मैं अपको वार्न कर रही हूं अगर आप मेरा कहना नहीं मार्नेगे ... (व्ववधान)

## DR. RATNAKAR PANDEY; \*

THE DEPUTY CHAIRMAN; I said, please sit down. I said, sit down. I will name you. I am warning you again, I will name you. I said, I will name you. I am telling you again and again that if you are not going to obey the Chair, I am going to name you. You must remember that. Yes. it is enough. Sit down. Please take your seat.

SHRI N. K. P. SALVE (Maharashtra): Madam,

THE DEPUTY CHAIRMAN: Mr. Salve, I will allow you a little later.

\*Not recorded.

I have called Mr. Naik on his Special Mention. I am not allowing anybody to speak without permission. It is not going on record.

### SPECIAL MENTIONS

Development of Intermediate and Minor Ports in India, in Particular, Karwar port in Karnataka, and Measures to Check Sea Erosion

SHRI R. S. NAIK (Karnataka): Madam, I am really unhappy since the problems of the people are not solved. As a matter of fact, I am raising some pertinent points for the second time in this august House.

I made a special mention on 21. 12. 1988 requesting the Government to develop Karwar Port in Karnataka. but got a reply from the Government stating that Karwar Port came under intermediate ports and that the development of intermediate and minor ports was entirely the responsibility of the State Government. No funds have been provided in the Seventh Five Year Plan. Due to the constraint of resources the Central Government is not in a position to give any financial assistance. There are many intermediate and minor ports in the country. I, therefore, want to know from the Government whether any funds have been allotted in the Eighth Five Year Plan foi development of such ports In the country at large and Karwar port in particular.

Karwar Port in Karnataka was developed by the previous Government spending Rs. 7 crores. It is the only natural port in the western region of the country. There is a record. The British rulers had identified that port as the single natural port. But it is unfortunate that 43 years after the attaining of independence we have still to continue mak- ' ing references to it and demanding its. development.